

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-515
IB-3494/ND/2019

IN THE MATTER OF:

Hindustan Automotive Store

V/s

Miric Biotech Ltd

....Applicant

....Respondent

SECTION

U/s SEC. 7 IBC

Order delivered on 23.02.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

:

: M.S. Husain, Advocate

ORDER

In course of hearing, we notice that the present application is filed under Section 7 of IBC on the basis of agreement, which is at Page 12 of the application. It relates to rendering of the service between the parties. Therefore, the applicant is well advised to convince the Bench on the point whether the amount mentioned in the application comes within the definition of Financial Debt or it is a Operational Debt. List the matter on **06.04.2021**.

-Sol-

(K.K. VOHRA)
MEMBER (T)

-Sol-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)